

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 04.07.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1829/2023, IA (IBC)/1967/2023, IA (IBC)/207/2024 in Company Petition IB/320/2022
NAME OF THE COMPANY	Manjeera Constructions Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Constructions Ltd
UNDER SECTION	7 of IBC

ORDER

IA(IBC)/1829/2023

Present: Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondent.

Arguments heard.

Both parties are at liberty to file written submissions not more than 2 pages within 3 days. **Matter is adjourned to 16.07.2024.**

IA(IBC)/1967/2023

Present: Ld. Counsel Mr. Gonugunta Murali for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

Arguments heard.

Both parties are at liberty to file written submissions not more than 2 pages within 3 days. **Matter is adjourned to 16.07.2024.**

IA(IBC)/207/2024

Present: Ld. Counsel Mr. Sachin Sharma for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

It is stated by the Respondent that the RP is ready to admit the claim of the Applicant as CIRP costs from the date of CIRP. **Matter is adjourned to 16.07.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)